

5. To suggest measures for enhancing the flow of credit and recovery;
6. To examine the merits and demerits of capital subsidy and back-ended subsidy including the issue of provision of interest subsidy in place of capital subsidy;
7. To suggest ways and means for training, sensitization, incentives and disincentives for bank officials;

(d) and (e) Yes Sir, the Committee has submitted its report in February, 2009. The details of the major recommendations of the report of the committee is enclosed in the Statement.

### ***Statement***

#### *The main recommendations of Prof R. Radhakrishna's Committee*

1. **Need for Institutional Architecture.**
  - (i) Creation of a national agency, namely, National Rural Livelihood Mission (NRLM) with the creation of Rural Livelihood Fund having an initial corpus of Rs.1000 crore.
  - (ii) Creation of State level Agency or Umbrella Organization.
  - (iii) Creation of separate dedicated unit for managing all the processes under SGSY at District Rural Development Agency (DRDA) level.
  - (iv) Federal Structure of Self Help Groups (SHGs) from Village level to National level.
2. **Pro-Poor Financial Services.**
  - (i) Increasing the branch network in un-banked areas.
  - (ii) Ensuring that the interest rates charged for SGSY is not more than Prim Lending Rate (PLR).
  - (iii) Risk Mitigation through universal coverage of all the poor households for life and asset insurance and adequate resource provision by Ministry of Rural Development.
3. **Capital and Interest Subsidy.**
  - (i) Continuation and Enhancement of amount of Revolving Fund and Capital Subsidy.
  - (ii) Pilfer proof delivery of subsidy by linking subsidy with repayments of loans.
  - (iii) Provision of interest subsidy.
4. **Skill Development for Placement.**
  - (i) Making skill development and placement as subset of SGSY.
5. **Increasing Financial Allocation for SGSY from the present level.**

#### **PMGSY in Kerala**

2143. PROF. P.J. KURIEN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of work taken up in Kerala under the Pradhan Mantri Gram Sadak Yojana (PMGSY) in the last three years;
- (b) the amount sanctioned so far, under the scheme;
- (c) whether there is large pendency in the implementation of PMGSY;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the action taken by Government to ensure timely implementation of works under PMGSY?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) the details of work taken up in Kerala under the Pradhan Mantri Gram Sadak Yojana (PMGSY) in the last three years is as under:-

| Year                | 2006-07   | 2007-08    | 2008-09     |
|---------------------|-----------|------------|-------------|
| Roadworks completed | 44        | 53         | 111         |
| Length completed    | 77.27 Km. | 100.54 Km. | 240.215 Km. |

(b) An amount of Rs.719.00 crore for 953 roadworks comprising 2089.03 Km has been sanctioned under the scheme.

(c) and (d) Yes, Sir. The reason for a large pendency in the implementation of PMGSY is:-

- (i) Balance unexecuted works in State are works Rs.430.00 crore having a length of 1268 Km.
- (ii) Weak institutional structure at the State level and district level and non availability of Senior Technical Officers for supervision and professional implementation of the programme.
- (iii) Non availability of land for proper geometrics and.
- (iv) Non availability of local suitable soil alongwith the alignment of proposed roads.

(e) As per PMGSY Guidelines, implementation of the PMGSY is the responsibility of the State Government. The State Governments have been advised to expedite the pace of execution of projects. On the part of the Ministry the following steps have been taken to facilitate timely completion of works under PMGSY:

- In order to improve contracting capacity in states, the Standard Bidding Document (SBD) has been amended to facilitate participation of small and medium as well as large contractors.
- The State Governments have been advised to deploy adequate number of dedicated Programme Implementation Units (PIUs) commensurate with their work load.
- The State Governments have been advised for e-tendering the projects under PMGSY to expedite the process of tendering and also to ensure transparency.

- Performance incentive for timely completion of projects has been introduced in September, 2006 under which contractors delivering projects within schedule are accorded higher weightage in qualification assessment in future contracts.
- State Governments have been advised to closely monitor the schedule of implementation and levy liquidated damages, wherever required.
- Review and monitoring meetings are being held regularly for proper monitoring of the progress.
- Ministry of Environmental and Forest approached to simplify procedures for forest clearance.
- Imparting training to the field personnel for building their capacity in programme implementation.
- State of Kerala has been allowed to use longitudinal gradient upto 1 to 10 in small stretches in place of the 12.5 prescribed in IRC standards.

#### **SGSY in Chhattisgarh**

† 2144. SHRI SHREEGOPAL VYAS: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the proposals received from Chhattisgarh for 2008-09 under Swarnajayanti Gram Swarajgar Yojana (SGSY);
- (b) the number and names of proposals pending therefrom; and
- (c) the status of their disposal?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The proposals for release of central share of subsidy under Swarnajayanti Gram Swarajgar Yojana (SGSY) for 2008-09 have been received from all the 16 Zilla Panchayats of Chhattisgarh. Two proposals have been received for Special Projects under SGSY during the same period.

(b) and (c) One Special Project proposal for sustainable livelihood through lift irrigation and fisheries development at Korla district of Chhattisgarh is pending as currently, only employment linked training and skill upgradation initiatives are being taken up under Special Project and projects relating to other activities have been put on hold pending restructuring of SGSY as National Rural Livelihood Mission (NRLM).

#### **Statutory body for NREGS**

2145. DR. K. MALAISAMY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the persons registered under National Rural Employment Guarantee Scheme (NREGS) are neither given employment nor unemployment allowance under the Act;

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†Original notice of the question was received in Hindi.